

Court No. - 40

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Case :- WRIT - C No. - 31155 of 2021

Petitioner :- Aryan Srivastava

Respondent :- State Of U.P. And 3 Others

Counsel for Petitioner :- Ghan Shyam Maurya

Counsel for Respondent :- C.S.C.

Hon'ble Ashwani Kumar Mishra,J.

Hon'ble Vikram D. Chauhan,J.

Petitioner's mother was assigned election duty during Panchayat Elections during which she appears to have contracted COVID-19 and has died thereafter. Claim for payment of compensation in terms of the Government Order dated 1st June, 2021 appears to have been made before the second respondent, but no decision upon it has been taken and hence, this writ petition.

Learned Standing Counsel representing the State authorities submits that such grievance would be got examined by the competent authority expeditiously.

In the facts of the case, the District Magistrate, Jaunpur is directed to ensure that petitioner's claim for payment of compensation is examined in terms of aforesaid Government Order, by passing a reasoned order, within a period of three months from the date of production of copy of this order.

This petition stands disposed off, accordingly.

Order Date :- 22.12.2021

Bhaskar